

ITEM NO.9

REGISTRAR COURT. 1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. H. SHASHIDHARA SHETTY

R.P.(C) No. 3358/2018 in W.P.(C) No. 373/2006

KANTARU RAJEEVARU

Petitioner(s)

VERSUS

INDIAN YOUNG LAWYERS ASSOCIATION THR.ITS GENERAL SECRETARY MS.  
BHAKTI PASRIJA AND ORS.Respondent(s)

(Only Criminal Appeal No. 39 of 1991 to be listed before the Ld.  
Registrar Court. )

WITH

Cr1.A. No. 39/1991 (II-B)  
)

Date : 10-05-2023 This petition was circulated today.

For Petitioner(s)

Mr. Sankalp Goswami, Adv.  
Mr. Azhar Alam, Adv.  
Ms. B. Vijayalakshmi Menon, AOR

Mr. Krishna Kumar Singh, AOR

For Respondent(s)

Ms. Swati Ghildiyal, AOR  
Ms. Devyani Bhatt, Adv.  
Ms. Himanshi Shakya, Adv.  
Mr. Praveen Kumar Singh, Adv.

Mrs. Rekha Pandey, AOR

M/S. Parekh & Co., AOR  
Mr. D P Mohanty, Adv.  
Ms. Sonal Gupta, Adv.  
Mr. Prateek Khandelwal, Adv.

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Mr. Abhishek Thakral, Adv.

Ms. Savita Singh, AOR  
Mr. Preet Pal Singh, AOR

Ms. Archana Pathak Dave, AOR

Mr. Nishe Rajen Shonker, AOR  
Mrs. Anu K Joy, Adv.  
Mr. Abraham C. Mathew, Adv.  
Mr. Alim Anvar, Adv.

Ms. Divya Jyoti Singh, AOR

Mr. Ajay Kumar Singh, AOR  
Mr. D V Singh, Adv.  
Mr. Shanti Svarup Singh, Adv.  
Mr. Anubhav Bhandari, Adv.

Mr. S. S. Shroff, AOR  
Mr. Vivek Jain, AOR  
Ms. Bharti Tyagi, AOR  
Ms. Sansriti Pathak, AOR

Ms. Rashmi Singhania, AOR  
Mr. Khushal Khatri, Adv.

M/S. Karanjawala & Co., AOR  
Mr. Rupesh Kumar, AOR  
Praseena Elizabeth Joseph, AOR  
Ms. Divya Roy, AOR  
Mr. Suvidutt M.s., AOR  
Mr. Prashant Padmanabhan, AOR

Mr. M. R. Shamshad, AOR  
Mr. Arijit Sarkar, Adv.  
Ms. Nabeela Jamil, Adv.

Mr. K. V. Muthu Kumar, AOR  
Ms. Anu B, Adv.

Mr. Md. Nizamuddin Pasha, Adv.  
Ms. Ranjeeta Rohatgi, AOR  
Ms. Samten Doma Lachungpa, Adv.

Mr. Varinder Kumar Sharma, AOR  
Mr. Lakshmi Raman Singh, AOR

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UPON hearing the counsel, the Court made the following  
O R D E R

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Ld. Counsel for the appellant is granted four weeks' time as final opportunity to take appropriate steps in respect of deceased respondent nos.2 and 15.

Ld. counsel for the appellant is granted two weeks' time as final opportunity to file fresh particulars for alternative arrangement(counsel expired) in respect of respondent nos.7,9,10 and 13.

Service of notice for alternative arrangement(counsel expired) is complete on respondent nos.1,5,6,8,11 & 12 but none has entered appearance.

Service is complete on respondent nos. 3,4 and 16 but none has entered appearance.

Ld. Counsel for the appellant is directed to serve copy of the petition to the ld. Counsel for respondent no.17 within one week and file proof thereof. Ld. Counsel for respondent no.17 to file counter affidavit within four weeks thereafter.

List again on 25.7.2023.

H. SHASHIDHARA SHETTY  
Registrar